GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:2598
ANSWERED ON:17.08.2011
INQUIRY COMMITTEE S REPORT ON MANGALORE AIR CRASH
Gowda Shri D.B. Chandre; Jeyadural Shri S. R.; Kodikunnil Shri Suresh; Majhi Shri Pradeep Kumar; Patel Shri Kishanbhai Vestabhai

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the composition of the Inquiry Committee which investigated the Mangalore air accident of May, 2010;
- (b) the major recommendations made in the final investigation report of the said Committee;
- (c) the follow-up action taken/being taken on such recommendations;
- (d) whether the above investigation was carried out as the provisions/procedure mentioned in the Procedure Manual of the Directorate General of Civil Aviation;
- (e) if so, the details thereof and if not, the reasons therefor;
- (f) whether some experts have criticized the report and have demanded for reopening of the said inquiry; and
- (g) if so, the details thereof and the reasons advanced by the critics/experts alongwith the reaction of the Government thereto?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

- (a):- Accident to Air India Express Boeing 737 800 aircraft VT AXV on 22.5.2010 at Mangalore airport was investigated by a Court of Inquiry appointed under Rule 75 of Aircraft Rules, 1937. The Court of Inquiry was headed by Air Marshal (Retd.) Bhushan Nilkanth Gokhale. While Capt. Ron Nagar, Shri S.S. Nat, Shri Babu Peter, Shri Gurucharan Bhatura and Group Capt. Deepak Gaur were the assessors and Shri S.N. Dwivedi was Secretary to the Court of Inquiry.
- (b) and (c):- There were 45 recommendations pertaining to Air India Express like operation of the company, crew management, need for internal safety audit, training, medical check ups, for Airports Authority of India to make the airports more safer, for Directorate General of Civil Aviation (DGCA) in the fields of accident investigation, revision of its guidelines in various aspects and for Ministry of Civil Aviation for setting up of Indian Civil Aviation safety Board. Fourteen of the same has been implemented and the others are at various stages of implementation.
- (d) and (e):- The Investigation was carried out as per Annex 13 to the Convention on International Civil Aviation.
- (f) and (g):- One member of Civil Aviation Safety Advisory Council (CASAC) has written a letter demanding re- opening of the inquiry under Rule 75A of the Aircraft Rules, 1937 citing flaws in the report. The matter is under consideration.